

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH: 'G' NEW DELHI**

**BEFORE SHRI ANUBHAV SHARMA, JUDICIAL MEMBER
AND
SHRI MANISH AGARWAL, ACCOUNTANT MEMBER**

ITA No.6080/Del/2024
(ASSESSMENT YEAR: 2022-23)

SML Lables (India) Private Limited, 494 Udyog Vihar, Phase-III, Gurgaon-122016 Haryana PAN:AAFCS9915A	Vs.	DDIT, CPC Bengaluru. DCIT, Circle-22(2), Delhi.
(Appellant)		(Respondent)

Assessee by	CA Lalitha Krishnamurthy
Department by	Shri Narpat Singh, Sr. DR

Date of hearing	24.06.2025
Date of pronouncement	24.06.2025

ORDER

PER MANISH AGARWAL, AM:

This appeal is filed by the assessee against the order of Learned Commissioner of Income Tax (Appeals) ('the CIT(A) in short), National Faceless Appeal Centre (NFAC) dated 28.10.2024 in Appeal No. Addl. JCIT (A)-6, Chennai/10003/2021-22 u/s 143 (1) of the Income Tax Act, 1961 ("the Act" in short) for Assessment Year 2022-23.

2. During the course of hearing, the Ld. AR vide letter dated 27.05.2025 has requested for withdrawal of the appeal as the CPC has passed the rectification order dated 29.01.2025 wherein the error in the order passed u/s 143(1) stood rectified by the CPC, thus, assessee has no grievance.

3. On the other hand, the Ld. Sr. DR has not objected to the request of the assessee.

4. Heard both the parties and considering the application filed by the assessee, we allow the assessee to withdraw the appeal. In view of these facts, the appeal of the assessee is dismissed as withdrawn.

5. In the result, the appeal of the assessee is dismissed.

Order pronounced in the open Court on 24.06.2025.

Sd/-
(ANUBHAV SHARMA)
JUDICIAL MEMBER

Sd/-
(MANISH AGARWAL)
ACCOUNTANT MEMBER

Dated: 26.06.2025.

PK/Sr. Ps

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asst. Registrar,
ITAT, New Delhi
